

CENTRAL ADMINISTRATIVE TRIBUNAL  
LUCKNOW BENCH, LUCKNOW

INDEX SHEET

CAUSE TITLE ..... 987 ..... OF ..... 89 .....

NAME OF THE PARTIES ..... Sri Ram ..... Applicant

Versus

..... Union of India ..... Respondent

Part A.

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CERTIFICATE

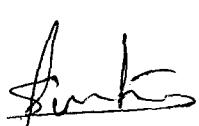
Certified that no further action is required to be taken and that the case is fit  
for consignment to the record room (decided)

Dated ..... 17-6-11

Counter Signed.....

Re checked  
on 3/2/12  
by [Signature]

Section Officer in charge

  
Signature of the  
Dealing Assistant

CENTRAL ADMINISTRATIVE TRIBUNAL  
ADDITIONAL BENCH  
23-A Thornhill Road, Allahabad

(P)

\*\*\*\*\*

Registration No. 497 of 89

APPLICANT(S) Sri Ram

RESPONDENT(S) Union of India

Particulars to be examined

Endorsement as to result  
of examination.

1. Is the appeal competent ? : Yes
2. (A) Is the application in the prescribed form ? : Yes
- (b) Is the application in paper book form ? : Yes
- (c) Have complete sets of the application been filed ? : Yes
3. (a) Is the appeal in time ? : Yes
- (b) If not, by how many days it is beyond time ? : —
- (c) Has sufficient cause for not making the application in time, been filed ? : —
4. Has the document of authorisation : Yes  
Vakalatnama been filed ?
5. Is the application accompanied by : Yes, DD 8392-89 dt 6.5.97  
B.O./Postal Order for Rs.50/-  
6. Has the certified copy/copies of the order(s) against which the application is made been filed ? Yes
7. (a) Have the copies of the documents/relied upon the applicant and mentioned in the application, been filed ? Yes
- (b) Have the documents referred to in (a) above duly attested by a Gazetted Officer and numbered accordingly ? Yes

OS 982/89(C)

(X)

19-4-90 Lawyers on strike.

Case is adjourned to 24/4/90

24/4/90

Hon. Mr. D.K. Agrawal, J.M.

Hon. Mr. K. Obayyes D.M.

BB

B.O.C

Shri SS. Nigam, appears for  
the applicant.

C.M. appl. No. 239/90, taken  
up: this is an application for withdrawal  
of the application. We are not concerned  
with the ground mentioned therein.  
We are purposely not interested in making  
any observation about the ground on  
which the application is sought to be  
withdrawn. We allow the claim petition,  
to be withdrawn. The claim petition is  
therefore dismissed, as withdrawn without  
any order as to costs.

P  
A.M.

Def  
J.M.

sd-

BEFORE THE LEARNED CENTRAL ADMINISTRATIVE TRIBUNAL

(CIRCUIT BENCH) : LUCKNOW.

Q.A. No.

of 1989.

987

SRI RAM

..... APPLICANT

VERSUS

GROUP CAPTAIN & ANOTHER

..... RESPONDENTS.

I N D E X

Sl. No.	Particulars	Page No.
1.	Application	1-8
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3.	Annexure No.2 ( Appointment order dated 3.6.1989)	16
4.	Annexure No.3 (Applicant's representation)	11-13 and 14-15
5.	Annexure No.4 (Registry Receipt)	16 and 17
6.	Vakalatnama	

Filed by to-day

Dated for 18/12/89  
Place:

Signature of the Applicant

Date :

M.C.Y.

M.C.Y.

(1)

BEFORE THE LEARNED CENTRAL ADMINISTRATIVE TRIBUNAL

Additional Bench At Allahabad  
Date of Filing 20.11.89  
Put up before Court on 21.11.89  
Date of Receipt  
by Post 20.11.89

(CIRCUIT BENCH) : LUCKNOW.

XXXX

Q.A. No.

989

of 1989

20/11/89

SRI RAM

.....

APPLICANT

VERSUS

GROUP CAPTAIN & ANOTHER

.....

RESPONDENTS.

DETAILS OF APPLICATION :

1. Particulars of the applicant:

(i) Name of the applicant : Sri Ram  
(ii) Name of Father/Husband : Ram Dayal  
(iii) Age of the applicant : 22 years  
(iv) Designation and particulars of office (name and station) in which employed or was last employed before ceasing to be in service. : Seasonal Anti-Malaria Lascar, 65 Signals Unit, Air Force, C/o 56 A P O  
Fixed today  
Noted 21-11-89  
McGraw  
20-11-89  
(v) Office address : 65 Signals Unit, Air Force, C/o 56 A P O  
(vi) Address for service of notices : Village Memora, Post Banthara, District Lucknow.

2. Particulars of the respondent:

(i) Name of the respondent : 1. Group Captain, 65 Signals Unit, Air Force, C/o 56 A P O  
(ii) Name of Father/Husband : 2. Air Force  
(iii) Age of the respondent : Headquarters, Vayu Bhawan, New Delhi-11  
(iv) Designation and particulars of office (Name and station) in which employed : Through Air Marshall.  
(v) Office address :  
(vi) Address for service of notice. :  
.....2.....

21-11-89

W. J. R.

3. Particulars of the order against which application is made :

The application is against the following order :-

(i) Order No. 65SU/579/3 PC with reference to Annexure No. 1.

(ii) Date: 13th October, 1989

(iii) Passed by: Group Captain Commanding Officer  
65 Signals Unit, Air Force,  
C/o 56 A P O

(iv) Subject in brief: termination of services  
with effect from 30.11.89.

4. Jurisdiction of the Tribunal :

The applicant declares that the subject matter of the order against which he wants redressal is within the jurisdiction of the Tribunal since there is no limit of time for filing of the application. The matter is urgent. Same is filed before the date of limitation.

5.

The applicant further declares, that the application is within the limitation prescribed in Section 21 of the Administrative Tribunals Act, 1985.

6. Facts of the case:

The facts of the case are given below :

A. The applicant was appointed on the post Seasonal Anti-Malaria Lascar (Civilian Employee) vide order dated 3.6.1989 passed by the Respondent No.1 in scale of pay Rs. 750 - 940 with other benefits. A true copy of the appointment order is enclosed herewith as Annexure No.2 to this application.

B. That the applicant resumed his duties immediately on 3.6.1989.

C. That the appointment vide order dated 3.6.89 was made after due selection and also from the requisition made to the Employment Exchange, Lucknow and sponsored by the said Employment Exchange and the selection was made on merit which the

*W. A.*

which the applicant fulfilled.

D. That, however, on 13.10.1989 the order dated 13.10.1989 was served upon the applicant intimating therein that the services of the applicant will stand terminated with effect from 30.11.1989 after duty hours.

E. That it is submitted that the precedent prevailing in the Department of the Respondents is that the persons engaged on season basis in terms like the terms and conditions of appointment of the applicant for 3 months and 6 months were made regular on their posts. Example is set out as under :-

(a) In the year 1986 S/Shri Munni Lal

Ram Kishan and Desh Raj were appointed as Seasonal Anti-malaria (Lascar (Civilian Employees) for three months and they have been made regular at the end of their term.

(b) In the year 1987 S/Shri Kavi Dutt, Suresh Kumar, Rajesh Kumar, Ganga Bali were also appointed for six months as Seasonal Anti-malaria Lascar (Civilian Employees) and at the end of their term of appointment they have been made regular and they are still working.

(c) In the year 1988 S/Shri Nasir Khan, Ram Chander Yadav, Rakesh Kumar and Kiran Kumar were also appointed for six months like the applicant as Seasonal Anti-malaria Lascar (Civilian Employees) and they have been made regular at the end of their term of appointment.

15/21n

M.C.G.

F. That the practice further prevails in the Department that at the end of term of appointment like the applicant amongst other Seasonal Workers all the persons were made regular on different posts in Class IV category like Mali, Chowkidar etc.

G. That at present one post of Mali and five posts of Chowkidars in Class IV category are vacant and there is no harm for the department to make regular and appoint the applicant on any of these posts in preference to the outsiders.

H. That during the course of employment the work and conduct of the applicant is good and there is no complaint against him till this day of filing this application.

I. That the post of Seasonal Anti-Malaria Lascar (Civilian Employee) is not abolished, therefore, there is no question to terminate the services of the applicant vide Annexure No.1.

J. That the alleged termination order is arbitrary, discriminatory and in violation of Articles 14 and 16 of the Constitution of India.

K. That the said termination order is discriminatory in the sense that all the persons referred in Supra ~~paragraph~~ paragraph no. E have been made regular on their posts after expiry of their term of appointment and, therefore, the applicant is required to be treated at par to these persons as the present termination order as well as

*W.C. J. S.*

(S)

R/10

- : 5 : -

retrenchment on his post amounts to service conditions as envisaged under Article 16 of the Constitution of India.

6. That the alleged termination order contained in Annexure No.1 is arbitrary and illegal.

7. Details of the remedies exhausted :

The applicant declares that he has availed of all the remedies available to him under the relevant service rules etc.

The applicant filed a representation to the Respondents by registered post on 16-11-1989 and the said representation is still pending. A true copy of the representation and registry receipt is enclosed herewith as Annexure Nos. 3 and 4 respectively to this application.

8. Matters not previously filed or pending with any other Court.

The applicant further declares that he had not previously filed any application, writ petition or suit regarding the matter in respect of which this application has been made, before any court of law or any other authority or any other Bench of the Tribunal and nor any such application, writ petition or suit is pending before any of them.

~~I have read and understood the above application and I do hereby declare that the facts stated therein are true to the best of my knowledge and belief.~~

.....

9. Relief(s) sought

In view of the facts mentioned in para 6 above the applicant prays for the following



relief(s) :-

This Hon'ble Tribunal be pleased to quash the alleged termination order contained in Annexure No.1 with the direction to the Respondents to treat the applicant continuing on his post and pay the arrears of salary month to month or in the alternative they may direct the Respondents to appoint and post the applicant on vacant posts of Mali and Chowkidars as details given in supra para no. G and not to appoint any outsider on these posts.

#### G R O U N D S

1. Because the post of Seasonal Anti-malaria Lascar (Civilian Employee) is not abolished, therefore, there is no question to terminate the services of the applicant vide Annexure No. 1.
2. Because the alleged termination order is arbitrary, discriminatory and in violation of Articles 14 and 16 of the Constitution of India.
3. Because the said termination order is discriminatory in the sense that all the persons referred in Supra para no. E have been made regular on their posts after expiry of their term of appointment and, therefore, the applicant is required to be treated at par to these persons as the present termination order as well as retrenchment on his post amounts to service conditions as envisaged under Article 16 of the Constitution of India.

Uo 211

*Megh*

4. Because the alleged termination order contained in Annexure No.1 is arbitrary and illegal.

5. Because at present one post of Mali and five posts of Chowkidars in Class IV category are vacant and there is no harm for the department to make regular appoint the applicant on any of these posts in preference to the outsiders.

10. Interim order, if any prayed for :

Pending final decision on the application, the applicant seeks issue of the ~~follow~~ interim order which this Hon'ble Tribunal be pleased to pass an appropriate order restraining the Respondents from giving effect to the order contained in Annexure no.1.

11. In the event of application being sent by Registered post, it may be stated whether the applicant desires to have oral hearing at the admission stage and if so he shall attach a self-addressed Post Card/Inland Letter at which intimation regarding the date of hearing could be sent to him.

Not relevant.

12. Particulars of Bank Draft/Postal Order in respect of the Application Fee :

.....8.....

W.2m

McE

(8)

A  
G

- : 8 : -

1. Name of the Bank  
on which drawn.

2. Demand Draft No.

or

1. Number of Indian DD 839289  
Postal Order(s)

2. Name of the issuing  
Post Office

High Court Lko

3. Date of Issue of  
Postal Order(s)

15-11-1989

4. Post Office at  
which payable

High Court Lko Branch

13. List of enclosures

An Index in duplicate containing the  
details of the documents is enclosed.

(Annexure Nos. 1 to 4)

#### VERIFICATION

I, Sri Ram, S/o Shri Ram Dayal, aged about  
22 years working as Seasonal Anti-malaria Lascar  
(Civilian Employee) in the office of Group Captain,  
65 Signals Unit, Air Force, C/o 56 A P O, resident of  
Village Memora, Post Banthara, Distt. Lucknow, do hereby  
verify that the contents of paras 1, 4, 7, 8, 9, 10, 11, 12, 13  
to 2, 3, 5 are true to my personal knowledge and para \_\_\_\_\_  
to 6 are believed to be true on legal  
advice and that I have not suppressed any material fact.

W. J. D. M.

Signature of the applicant

Date:

Place :

To

The Registrar,

W. J. D. M.

ब अदालत धीमान

[बादी अपीलांट] In the Manila Central Tribunal Alahal  
का प्रतिवादी [रेस्पाडेन्ट]

महोदय

वकालतनामा

A-4  
1/1

Sitting at ५०

of 1989

Claim Petition no.

Sri Ram



Group Captain and others

बनाम

प्रतिवादी (रेस्पाडेन्ट)

नं० मुकद्दमा

सन्

पेशी की ता०

१६ ई०

ऊपर लिखे मुकद्दमा में अपनी ओर से श्री मोती चंद्र पाण्डेय

वकील  
वकील द्वितीय लाखन था  
महोदय  
एडवोकेट

नाम अदालत नं० मुकद्दमा नाम कर्ता  
नाम कर्ता

को अपना वकील नियुक्त करके प्रतिज्ञा (इकरार) करता हूं और लिखे देता हूं इस मुकद्दमा में वकील महोदय स्वयं अथवा अन्य वकील द्वारा जो कुछ पैरवी व जवाबदेही व प्रश्नोत्तर करें या कोई कागज दाखिल करें या लौटावें या हमारी ओर से डिगरी जारी करावे और रुपया लम्बव करें या सुलहमामा व इकबाल दावा तथा अपील निगरानी हमारी ओर से हमारी या अपने हस्ताक्षर से दाखिल करें और तसदीक करे मुकद्दमा उठावे या कोई रुपया जमा करे या हारी विपक्षी (फरीकसानी) का दाखिल किया हुआ रुपया अपने या हमारे हस्ताक्षर युक्त (दस्तखती) रसीद से लेवे या पंच नियुक्त करे—वकील महोदय द्वारा की गई वह सब कार्यवाहो हमको सर्वथा स्वीकार है और होमा मैं यह भी स्वीकार करता हूं कि हर पेशी पर स्वयं या किसी अपने पैरोकार को भेजता रहूँगा अगर मुकद्दमा अदम पैरवी में एक तरफ मेरे खिलाफ फैसला हो जाता है उसकी जिम्मेदारी मेरे वकील पर नहीं होगी इसलिए यह वकालतनामा लिख दिया प्रमाण रहे और समय पर

Accepted by  
काम सम्भावे।

M. C. Yoder  
Adv.

हस्ताक्षर ... दिन २१ जून १९८९

साक्षी (गवाह) ... नाम साक्षी (गवाह) ...

दिनांक ... दिनांक ... महीना — १ — सन् १९८९

स्वीकृत

BEFORE THE HON'BLE CENTRAL ADMINISTRATIVE TRIBUNAL,

A L L A H A B A D

Q.A.NO. 987

of 1989

SRI RAM - - - - -

APPLICANT

VERSUS

GROUP CAPTAIN & ANOTHER - - - - - RESPONDENTS.

I N D E X

<u>Sl. No.</u>	<u>Description of documents relied upon</u>	<u>Pages</u>
1.	Annexure No:1 (Order dtd. 13.10.89)	9
2.	Annexure No:2 ( Appointment order dated 3.6.1989)	10
3.	Annexure No:3: (Applicant's Representation)	11-13
4.	" 3-A	14-15
5.	Annexure No:4 ( Registry Receipt ) " 4-A	16 17

Place-

Dated-

-----  
Signature of the Applicant.

651217

Before the learned Central Administrative  
Tribunal No. 1  
of 1989

A. A. do

5/10  
1/10

Sri Ram

Applicant

vs

Group Captain and others - Respondents

Annexo do

Tel: 50333/201

65 Signals Unit  
C/O 56 A P O

65SU/579/3/PC -

13 Oct 89

Sti. Shree Ram  
Village - Memaura  
LUCKNOW.

TERMINATION ORDER  
SEASONAL ANTI-MALARIA LASCAR

1. Further to our letter of even no. dated 03 Jun 89.
2. You are hereby informed that your services as seasonal anti-malaria lascar at this Unit will stand terminated with effect from 30 Nov 89 after duty hours.

( V. MEHTA )  
Group Captain  
Commanding Officer

True Copy

Attested by

M. C. Yogi

28/2/89

Before the Learned Central Administrative  
Tribunal U.K.

Q.A.No

of 1989

(S/M)

Sri Ram

Applicant

vs

Group Captain and others

Respondent

Annex. A 02

Date : 00333/201

65 Signals Unit, Air Force  
C/O 56 A P O

65.U/579/3/PC

03 Jun 89

Sri Shree Ram  
Village-Memaura  
P.O.-Junthra, LUCKNOW.

APPOINTMENT ORDER  
SEASONAL ANTI-MALARIA LASCAR

1. You are hereby informed that you have been appointed as Seasonal Anti-Malaria Lascar (civilian employee) temporarily from 03 Jun 89 to 30 Nov 89 at this unit.
2. Your working hours will be eight hours a day and the working timings will be intimated by the undersigned through Chief Admin Officer.
3. Your Basic Pay will be Rs.750/- w.e.f. 03 Jun 89 under Pay Scale Rs.750-12-870-E8-14-940/- plus other allowances as per existing rules and regulations for the class IV Central Govt Employees of this Unit.
4. You will not be provided with any accommodation, clothing and messing etc. during the services from 03 Jun 89 to 30 Nov 89.
5. Your services, if required, may be terminated at anytime without giving any reason by the undersigned.

( V. MEHTA )  
Group Captain  
Commanding Officer

True copy  
Attested by

M. C. Yel

9/1/211



विपोर दि लर्नड सेन्ट्रल एडमिनिस्ट्रेटिव द्रिब्यूनल ४ सर्किट बैन्च ४ लखनऊ ।

के०ए० न०-

अप्र० १९८९

श्री राम

अफीकेन्ट

बनाम

ग्रुप कैप्टन एण्ड अदर्स

रेस्पान्डेन्ट

अनेकजर न०-

3 - ६

सेवा मैं,

श्रीमान ग्रुप कैप्टन ,

कमाण्डिंग ऑफीसर एयर फोर्स , स्टेशन मेमोरा ,  
जिला लखनऊ ।

विष्यः प्रार्थना पत्र वाले टरमीनेशन आर्डर के जिरस्त किए जाने के सम्बन्ध  
मैं।

महोदय,

प्रार्थी निम्न प्रकार से निवेदन करता है :-

- 1- यह कि प्रार्थी की नियुक्ति दिनांक 3-6-1989 को एम०टी०० मोरिया  
लसगर के पद पर एयर-फोर्स स्टेशन मेमोरा ज़िला लखनऊ मैं हुई ।
- 2- यह कि प्रार्थी का कार्य व आवरण आज तक अच्छा रहा , आज तक  
उसे कोई भी प्रतिकूल प्रविष्ट इत्यादि नहीं दी गई ।
- 3- यह कि प्रार्थी से पहले सन् 1986 मैं मुन्नी लाल , रामराम किशन  
देशराज आदि लोग सीजनल के तौर पर प्रार्थी की भाति हुई थी और ३  
महीने बाद उनको रेगुलर कर दिया गया है ।

श्री राम

१ अ० सन् १९८७ में कवित्य सुरेश कुमार, राजेश कुमार, गावली आदि लोग प्रार्थी की भाँति रखे गये थे और ६ महीने के बाद उनकी सेवायें रेग्लर कर दी गईं।

२ ब० सन् १९८८ से नासिर खान, राम चन्द्र यादव, राकेश कुमार किरन कुमार आदि लोग सीजनल के तौर पर रखे गये और ६ महीने बाद उनकी सर्विस रेग्लर कर दी गई हैं।

३ ४० यह कि प्रार्थी को दिनांक १३-१०-८९ को डिपार्टमेन्ट से ट्रूमिनेशन लेटर मिला जिसके द्वारा प्रार्थी को यह सूचित किया गया है कि उसकी सेवायें ३० नवम्बर से समाप्त कर दी जायेगीं।

५० यह कि प्रार्थी के साथ उपरोक्त लोगों की नियुक्ति के अनुसार भेदभाव पूर्ण व्यवहार किया जा रहा है जो कि न्याय के विरुद्ध है।

६० यह कि प्रार्थी के व उसके परिवार के जीविकोपार्जन का एक मात्र साधन उसकी नौकरी है, अगर उसको नौकरी से निकाल दिया गया तो वह और उसका परिवार पूर्णतया भूखों मर जायेगा।

७० यह कि प्रार्थी चतुर्थ श्रेणी का कर्मचारी है और श्रीमान जी के किंवाग में चतुर्थ वर्ग का बहुत सा पद रिक्त है।

८० यह कि प्रार्थी को उपरोक्त पद पर निरन्तर सेवा में बने रहने का आदेश पारित करने की कृपा करें।

अतः श्रीमान जी से करबद्ध प्रार्थना है, कि प्रार्थी के उपरोक्त प्रार्थना पत्र पर क्वार विर्मश करके इह दिनांक 13-10-89 के आदेश को निरस्त करने और प्रार्थी को उपरोक्त पद पर सेवा में बनाये रखने की आज्ञा प्रदान करें ।

दिनांक: 25-10-89

प्राथी ।

ગુજરાત પુલ એવી રૂપ દ્વારા  
\* પણ એવિંસિ રૂપ નથી

## निवासी ग्राम मिमोरा डाकघर बन्धरा

जिला- लखनऊ ।

Attested by  
A. C. Yet

20214

किंगोर दि लर्नड एडमिनिस्ट्रेटिव दिव्यूनल ४ सर्किट बैन्च ४, लखनऊ ।

के०ए० न०-

आफ १९८९

श्री राम

— अफ्लीकेन्ट

ब्राम

ग्रुप कैप्टन एण्ड अर्दस

— रेस्पान्डेन्ट

अनेकजर न०- ३ - ३, A

सेवा में,

श्रीमान आरमी हेड क्वार्टर ,

डी०ए०व०व्य० जनरल ब्रान्च , आर्मी हेडक्वार्टर ,

डी०ए०व०व्य० नई दिल्ली - ।।

मुख्यालय वायु सेना मुख्यालय वायु भवन ,

नई दिल्ली ।

१- यह कि प्रार्थी की नियुक्ति दिनांक ३-६-१९८९ को एम०टी ०

मलेरिया , लसगर के पद पर एयर फोर्स स्टेशन मेमोरा जिला लखनऊ में

हुई ।

२- यह कि प्रार्थी का कार्य व आवरण आज तक अच्छा रहा , आज तक उसे कोई भी प्रृष्ठिकूल प्रविष्ट इत्यादि नहीं दी गई ।

३- यह कि प्रार्थी से पहले सन् १९८६ में मुन्नी लाल , राम किशन , देश राज आदि लोग सीजनल के तौर पर प्रार्थी की भाँति हुई थी और <sup>देश राज आदि</sup>

३ महीने के बाद उनको रेगुलर कर दिया गया है ।

४ और सन् १९८७ में कविता <sup>देश</sup> सुरेश कुमार , राजेश कुमार गंगावली आदि लोग प्रार्थी की भाँति रखे गए थे और ६ महीने के बाद उनकी सेवाये रेगुलर कर दी गई ।

श्री राम

इब्द सन् 1988 में नासिर छांन राम चन्द्र यादव, राकेश कुमार, किरन कुमार आदि लोग सीज़नल के तौर पर रखे गये और 6 महीने बाद उनकी सक्रियता रेगुलर कर दी गई है।

4- यह कि प्रार्थी को दिनांक 13-10-89 को डिपार्टमेंट से टरमिनेशन लेटर मिला जिसके द्वारा प्रार्थी को यह सूचित किया गया है कि उसकी सेवायें 30 नवम्बर से समाप्त कर दी जायेगी।

5- यह कि प्रार्थी के व उसके परिवार के जीविकोपार्जनक का एक मात्र साधन उसकी नौकरी है अगर उसको नौकरी से निकाल दिया गया तो वह और उसका परिवार पूर्णतया भूखी मर जायेगे।

7- यह कि प्रार्थी चतुर्थ श्रेणी का कर्मवारी है और श्रीमान जी के विभाग में चतुर्थ वर्ग का बहुत सा पद रिक्त है।

8- यह कि प्रार्थी को उपरोक्त पद पर निरन्तर सेवा बंगे रहने का आदेश पारित करने की कृपा करें।

अ. श्रीमान जी से करवां प्रार्थना है कि प्रार्थी के उपरोक्त प्रार्थन पत्र पर विवार विर्माण करके दिनांक 13-10-89 के आदेश को निरस्त करने और प्रार्थी को उपरोक्त पद पर सेवा बंगे रहने की आज्ञा पदान करें।

दिनांक : 5-11-89

*Attested*

प्रार्थी,  
श्रीमान पुल श्री राम दाम  
कृष्ण  
ग्राम - योगीरा  
पो. - १-११२१  
मो. - ८१८१८१८

*श्रीमान*

Before the Central Administrative Tribunal

26/0

A. A. d. o

of 1989

1/5

Sri Ram

Applicant

vs

group Captain and others : . Report

Annex d o 4 -

आरो पी०-५१ (क) / R. P.-51 (a) सं/No. 1906

लगाई गई डाक टिकटी का मूल्य रु. 5/-

Stamps affixed R. P. 5/-

प्राप्तकर्ता मूल्यदेव ग्राप्त किया तारीख-मोहर

Received 31.12.1989 (मोहर) registered Date-stamp

प.से बाले का नाम

Addressed to

प्राप्तकर्ता का नाम जैसे "पत्र", "पासंन" वा या

"रेलवे रिकॉर्डिंग्स"

\*Write here "Letter", "Parcel" or "Railway Receipt" with the word "insured" before it when necessary.

प्राप्तकर्ता में जो रकम वसूल की जाएगी

Amount to be recovered from

the addressee

प्राप्तकर्ता अधिकारी के हस्ताक्षर/Signature of the receiving officer

\*केवल जब डाक वसूल का बीमा करना हो उसी समय भरा जाय, अन्यथा

तिरछी नाइनों डारा काट दिया जाए

\*To be filled in only when the article is to be insured, otherwise to be crossed out by means of two diagonal lines.

रु. (अंकों में) ..... (शब्दों में) ..... के लिए बीमाहृत

Insurance for Rs. (in fig.) ..... (in words) .....

बीमा शुल्क रु. ..... पै. ..... वजन (शब्दों में) ..... ग्राम .....

Insurance fee Rs. P. Weight (in words) Grams

True copy  
Attested by  
M. C. G.

20/12/89

20/12/89

Before the Learned Central Administrative  
Tribunal (K.O.)

A.A. do

of 1989

(47/10)

Sri Ram - - - - - Applicant

vs

Group Captain & Other - - - - - Respondent

Annex. do 4 - B.A

आर० पी०-५१ (क)/R. P.-५१ (१३)	सं/No.	1905
लगाई गई डाक टिकटों का मूल्य ५०	पैसे	
Stamps affixed	Rs.	P.
प्राप्ति की मूल्यदेय	पैसे	प्राप्त किया
Received	Rs.	V. P. registered
प्राप्ति का नाम		
Addressed to		
*इनमें पूर्व जब आपको किसी विशेष विवर के साथ प्राप्ति की जाए तो, उसमें "अधिक" वा "रजिस्टरेड" लिखें।		
*Write here "Letter", "Parcel" or "Railway Receipt" with the word "Insured" before it when necessary.		
प्राप्तकर्ता से जो रकम वसूल करनी है	रु.	
Amount to be recovered from	Rs.	P.
the addressee		
प्राप्तकर्ता अधिकारी के हस्ताक्षर Signature of the receiving officer		
*केवल जब डाक वस्तु का बीमा करना हो उसी समय भ्राता जाय; अन्यथा दो तिरछी लाइनों द्वारा काट दिया जाए।		
*To be filled in only when the article is to be insured; otherwise to be crossed out by means of two diagonal lines.		
रु. (अंकों में) ..... (शब्दों में) ..... के लिए बीमाकृत		
Insurance for Rs. (in fig.) ..... (in words) .....		
बीमा मूल्य रु. ..... पैसे		वजन (शब्दों में) ..... वाम .....
Insurance fee Rs. ..... P.		Weight (in words) ..... Grams

True Copy  
Attested by  
H. C. Goh

Signature

Signature

Before the Central Administrative Tribunal, Lucknow.

O.A.W.R. 987/89

Sri Ram, son of Sri Ra Dayal, resident of village  
Memora, P. S. Banthra, Lucknow.

..... Petitioner.

versus

Union of India. .... Respondent.

Application for Withdrawal the case.

The petitioner-applicant begs to submit as  
under:-

1. That the petitioner filed writ petition before this Hon'ble Tribunal, thereby challenging his termination order dt. 30.11.1989 passed by the opposite party.
2. That the petitioner has to enter into compromise with the opposite party as they are told by him that compromising first condition is that firstly petitioner will withdraw his case from this Hon'ble Court.
3. That it is given assurance by the opposite party that if the opposite party depart from giving job to the petitioner he will have option to file fresh case.
4. That on the aforesaid assurance for observing the petitioner in work and believing it true the petitioner is withdrawing this case.

.2

Wherefore, it is most respectfully  
prayed that this Hon'ble court may be pleased  
to permit the petitioner to withdraw this case and  
also an order be passed to withdraw this case.

Lucknow dated  
April 1990

petitioner.

५१

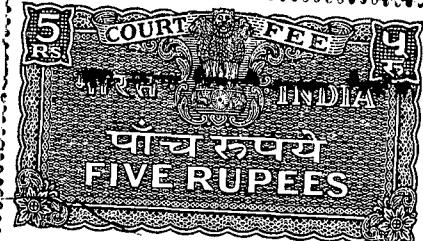
ब अदालत श्रीमान् *In the Central Court of Justice, Tribunal* महोदय  
Maha band

[ वादी ] अपीलान्ट

प्रतिवादी [ रेस्पान्डेन्ट ]

*Shri Ram*

## वकालतनामा



टिकट

Union of India  
बनाम

प्रतिवादी (रेस्पान्डेन्ट)

नं० सुकदमा

सन्

पेशी की ता०

१९ ई०

ऊपर लिखे सुकदमा में अपनी ओर से श्री

वकील निगरानी महोदय  
एडवोकेट

को अपना वकील नियुक्त करके प्रतिज्ञा (इकरार) करता हूं और लिखे देता हूं  
इस सुकदमा में वकील महोदय स्वयं अथवा अन्य वकील द्वारा जो कुछ पैरवां व  
जवाब देहो व प्रश्नोत्तर करें या कोई कागल दाखिल करें या लौटावें या हमारी  
ओर से डिगरी जारी करावें और रुपया वसूल करें या सुलहनामा व इकावाल  
दावा तथा अपील निगरानी हमारी ओर से हमारी या अपने हस्ताक्षर से दाखिल  
करें और तसदीक करें सुकदमा उठावें या कोई रुपया जमा करें या हमारी  
विष्की (फरीकसानी) का दाखिल किया हुआ रुपया अपने या हमारे हस्ताक्षर  
युक्त (दस्तखली) रसीद से लेवें या पंच नियुक्त करें—वकील महोदय द्वारा की  
गई वह सब कार्यबाही हमको सर्वथा स्वीकार है और होगा मैं यह भी स्वीकार  
करता हूं कि मैं हर पेशी पर स्वयं या किसी अपने पैरोकार को भेजता रहूंगा  
अगर सुकदमां अदम पैरवी में एक तरफा मेरे खिलाफ फैसला हो जाता है  
उसकी जिम्मेदारी मेरे वकील पर नहीं होगी इसलिए यह वकालतनामा लिखा  
दिया प्रमाण रहे और समय पर काम आवे।

हस्ताक्षर *Shri Ram*

साक्षी (गवाह) ..... साक्षी (गबाह) .....

दिनांक ..... महीना ..... सन् १९ ई०

स्वीकृत

CENTRAL ADMINISTRATIVE TRIBUNAL

CIRCUIT BENCH LUCKNOW

RS

C.M. A.M. NO. 239 of 1990 (L)

In

O.A. NO. 987 of 1989

Along with

O.A. NO. 986 of 1987

Sri Ram ..... Applicant.

Versus

Union of India & Ors ..... Respondents.

24.4.1990

Hon'ble Mr. D.K. Agrawal, J.M.

Hon'ble Mr. K. Obayya, A.M.

Shri S.S. Nigam, appears for the applicant.

C.M. Appl. NO. 239 of 1990, taken up. This is an application for withdrawal of the application. We are not concerned with the ground mentioned therein. We are purposely not making any observation about the ground on which the application is sought to be withdrawn. We allow the claim petition, to be withdrawn. The claim petition is therefore dismissed, as withdrawn without any order as to costs.

checked  
SSN  
10/5/90

Sd/-

Sd/-

A.M.

J.M.

// True Copy //

RS/10/5/90  
Deputy Registrar  
Central Administrative Tribunal  
Lucknow Bench,  
Lucknow

Received  
J.D. Agrawal  
11/5/90

BEFORE THE LEARNED CENTRAL ADMINISTRATIVE TRIBUNAL CIRCUIT HOUSE  
LUCKNOW.

O.A. No. 987 of 1989

*156/2-2-90*  
Shri Ram

-----Applicant

Vs.

GROUP CAPITAN & OTHERS

-----Respondents

*For urgent  
necessary action  
Utt  
5-2-90  
D.R.J. (on leave)  
S.O. (Jud)*  
Application for Transfer the case before Central  
Administrative Tribunal, Lucknow.

The humble applicants most respectfully begs to submit as under:-

- 1- That the Applicant filed the above noted case before the Central Administrative Tribunal Allahabad, which is pending for disposal.
- 2- That at the time of filing of the above noted case in Central Administrative Tribunal Lucknow there were no member at Lucknow and the case being urgent therefore the applicant filed the above noted case before Central Administrative Tribunal Allahabad .
- 3- That the applicant and respondents also belong the Distt- Lucknow therefore the case will fall within the jurisdiction of Lucknow Bench.
- 4- That the applicant filed the application for transfer the above noted case and the Hon'ble court passed the order for transfer but the file was not sent at Lucknow. And due to the negligence of the officials he is suffering .

Wherefore it is most respectfully pray'd that the above noted case may kindly be transferred before the Central Administrative Tribunal, Lucknow as early as possible in the interest of justice.

*12/12/90*  
Lucknow.

Dated. 1-2-90

*M. C. Jacob*  
Counsel for the Applicant,